

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

(Through Video Conferencing)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 7177/Del./2018, A.Y. : 2014-15

Sh. Rishi Parti C- 175, First Floor, Vikas Marg, Madhuban, Delhi-110092 (PAN : AAMPP9761D)	vs.	ACIT, Circle- 12(1), New Delhi
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(APPELLANT)

(RESPONDENT)

**ASSESSEE BY : Sh. Girish Agarwal, CA
REVENUE BY : Sh. Atique Ahmed, Sr. DR**

Date of Hearing : 25.10.2021

Date of Order : 25.10.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, Sh. Rishi Parti, Delhi (hereinafter referred to as 'the assessee') by filing the present appeal sought to set aside the impugned order dated 15.06.2018 passed by the Commissioner of Income-tax (Appeals)-22, New Delhi qua the assessment year 2014-15.

2. The Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad se Vishwas Scheme, 2020” and has filed necessary Form 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order pronounced in open court on this 25th day of October, 2021
after conclusion of virtual hearing.**

**Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 25th day of October, 2021
BR**

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A), New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI**